

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/TT/2021

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| Subject | : | Petition for determination of transmission tariff from the date of commercial operation to 31.3.2024 for two number of assets under “System Strengthening -XXIII” in Southern Region. |
| Date of Hearing | : | 26.7.2022 |
| Coram | : | Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member |
| Petitioner | : | Power Grid Corporation of India Ltd. |
| Respondents | : | Tamil Nadu Generation and Distribution Corporation Limited & 17 Others |
| Parties present | : | Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri A.K. Verma, PGCIL Shri Ved Prakash Rastogi, PGCIL |

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition is filed for determination of transmission tariff from the date of commercial operation to 31.3.2024 in respect of Asset-1: 1x63 MVAR 400 kV Bus Reactor-I along with associated bays and equipment at Yelahanka GIS; and Asset-2: 1x63 MVAR 400 kV Bus Reactor-II along with associated bays and equipment at Yelahanka GIS under “System Strengthening-XXIII” in Southern Region.

b. Asset-1 and Asset-2 were put under commercial operation on 2.1.2020 and 13.1.2020 respectively.

c. Investment Approval (IA) of the project was accorded by the Board of Directors vide memorandum dated 3.2.2015. Further, RCE of the transmission project was approved by the Board of Directors on 31.3.2017.



- d. Scheme was discussed and agreed in 35th and 36th SCM of Southern Region held on 4.1.2013 and 4.9.2013 respectively which was further ratified in 21st, 22nd and 23rd SRPC meetings held on 2.2.2013, 18.5.2013 and 26.10.2013 respectively.
- e. Remaining transmission assets of the transmission project are covered in Petition No. 78/TT/2020 and Petition No. 6/TT/2022.
- f. As per IA dated 29.1.2015, SCOD of the transmission assets was 29.7.2017. There is a delay of 29 months & 4 days and 29 months & 15 days in execution of Asset-1 and Asset-2 respectively.
- g. Yelahanka Sub-station was delayed and was executed in April, 2018. The issue of delay in Yelahanka Sub-station and the issue of bus-reactors at the sub-station was discussed in 40th SCM dated 19.11.2016. The procurement of these bus-reactors was deferred due to delay in execution of Yelahanka Sub-station as discussed in the 40th SCM. LoA for procurement of bus-reactors was placed after commercial operation of Yelahanka Sub-station. Accordingly, delay is required to be condoned.
- h. Completion cost of the transmission assets is within RCE apportioned cost.
- i. 2 number of surplus 400 kV GIS bays at Yelahanka Sub-station due to change in scope under SRSS-XII were utilized for the instant bus reactors as agreed in the 30th SCM.
- j. Variation in cost is due to IDC and variation in equipment cost.
- k. Initial Spares claimed are within the ceiling.
- l. No reply has been received from any of the Respondents
3. In response to a query of the Commission, the representative of the Petitioner submitted that cost of 2 number of surplus 400 kV GIS bays has been claimed under the instant transmission project and not under SRSS-XII.
4. The Commission directed the Respondents to submit their replies to the instant petition by 16.8.2022, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 24.8.2022. The Commission directed that timeline specified for completion of pleadings shall be strictly complied with and no extension of time shall be granted.
5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

